

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3919
ANSWERED ON:20.12.2005
LAND ACQUISITION
Khanduri AVSM,Maj.Gen.(Retd.) Bhuwan Chandra

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

to the reply to Unstarred Question No. 2035 dated December 06, 2005 and state:

- (a) the details of the States where land is yet to be acquired, State-wise giving the total required land acquired up to May, 2004 and acquired between June, 2004 and 30th November, 2005;
- (b) the length of Golden Quadrilateral Highway Project affected by non-acquisition, State-wise; and
- (c) the specific action taken to expedite the acquisition?

Answer

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU)

- (a) The details are given in Annexure-I.
- (b) The details are given in Annexure-II.
- (c) The following steps are taken to expedite the acquisition:

State Governments have appointed Senior officers as nodal officers for resolving problems associated with implementation of the NHDP such as land acquisition, removal of utilities, forest/pollution/environment clearances etc. These nodal officers hold periodic meetings to review the projects and take action to resolve the problems.

A Committee of Secretaries has been constituted under Cabinet Secretary to address inter-ministerial and Centre-State issues such as land acquisition, utility shifting, environment approvals, clearance of Rail Over Bridges.

The procedure of issue of Land acquisition notifications has now been simplified. Earlier all the notification under NH Act were vetted by the Ministry of Law. Recently, an amendment has been made to the Allocation of Business Rules by which these notifications are not required to be sent to the Ministry of Law. The Ministry of Law has approved the standard formats of various notifications keeping in view the similar nature of the notifications of Land Acquisition.

Adequate amount of money has been put on the disposal of competent authority in advance for payment of compensation arising due to acquisition of land.

The matter has been taken at the level of Chief Minister of various States.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 3919 FOR ANSWER ON 20TH DECEMBER, 2005 ASKED BY MAJ. GEN. (RETD.) B.C. KHANDURI, AVSM REGARDING LAND ACQUISITION.

GOLDEN QUADRILATERAL: LAND ACQUISITION PROGRESS

State	Total Area to be acquired	Cumulative Area acquired between May, 2004 and November, 2005	Cumulative area acquired by end of November, 2005	Balance to be acquired
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Tamil Nadu	893#	896##	334.00	253.71	587.71	(65.59%)	308.29	(34.41%)
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Gujarat	210	100.00	107.68	207.68 (98.90%)	2.32 (1.10%)
Maharashtra	661	377.50	120.50	498.00 (75%)	163.00 (25%)
West Bengal	585	558.00	0.00	558.00 (95.38%)	27.00 (4.6%)
Karnatka 1607##	1524#/ 1607##	1456.00	118.29	1574.29(97.96%)	32.71 (2.04%)
Jharkhand	52	51.00	0.00	51.00 (98%)	1.00 (2%)
Andhra Pradesh	1730	1711.00	4.90	1715.90(99.18%)	14.10 (0.82%)
Rajasthan	1512	1485.00	27.00	1512.00 (100%)	0.00
Uttar Pradesh	471	470.00	0.00	470.00 (99.8%)	1.00 (0.01%)
Bihar	118	118.00	0.00	118.00 (100%)	0.00
Orissa	520	520.00	0.00	520.00 (100%)	0.00
Total	8276# /8362#	7180.50	632.08	7812.58 (93.42%)	549.42 (6.57%)

Requirement as calculated in March, 2004.

Requirement as revised in November, 2005.

ANNEXURE - II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 3919 FOR ANSWER ON 20TH DECEMBER, 2005 ASKED BY MAJ. GEN. (RETD.) B.C. KHANDURI, AVSM REGARDING LAND ACQUISITION.

Details of length of Golden Quadrilateral Highway Project affected by non-acquisition of land

Sl No.	State	Length affected (Km)
1.	Bihar	26.00
2.	Jharkhand	37.00

3.	Karnataka	377.00
4.	Maharashtra	297.40
5.	Orissa	99.71
6.	Rajasthan	191.27
7.	Tamil Nadu	154.50
8.	Uttar Pradesh	120.00
9.	West Bengal	0.25